

Bribes taken by officers to facilitate tenders

2603. SHRIMATI SHOBHANA BHARTIA: Will the Minister of DEFENCE be pleased to state:

- (a) whether Government is aware of the cases of bribes by army officers to facilitate tenders for local purchases;
- (b) if so, the details of such cases which have come to the notice of Government in the past one year;
- (c) whether the presence of such cases of bribes by army officers are questioning the efficacy of military intelligence; and
- (d) if so, the details thereof and the steps taken by Government to check such rising trend of bribes in the army?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) Instances of cases of corruption have come to light through various sources including military intelligence, media reports etc. Cognizance of offence is taken on verification of facts through Court of Inquiry. Appropriate action as per Rules is taken against those found culpable.

(d) Adequate mechanism exists in the Army Act and Rules/Regulations thereunder, to curb such acts.

Modernisation of fighter planes SU-30

†2604. SHRI BRIJLAL KHABRI: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that Government propose to upgrade the SU-30 fighter plane with support from Russia;
- (b) if so, the details thereof;
- (c) the amount likely to be spent by Government on modernization of the fighter planes; and
- (d) the time by when this work is likely to complete?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) There is proposal to upgrade the SU-30 MKI aircraft of the Indian Air Force by M/s Hindustan Aeronautics Limited (HAL) with the support of the Russian Original Equipment Manufacturer.

†Original notice of the question was received in Hindi.

(c) and (d) The current estimated cost is Rs. 10920 crores and the aircraft are likely to be upgraded in a phased manner from year 2012 onwards.

Kelkar Committee Report

2605. SHRI PRAKASH JAVADEKAR: Will the Minister of DEFENCE be pleased to state:

(a) whether the Kelkar Committee has submitted its report on private participation in defence production;

(b) if so, the details thereof; and

(c) the steps Government is contemplating in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) Yes, Sir.

(b) and (c) Out of total 40 recommendations made in the report, 26 recommendations were accepted for implementation, 8 were accepted for implementation with certain modification and the remaining 6 recommendations required further deliberations. So far 30 recommendations have been implemented and 1 recommendation was dropped with the approval of competent authority. The remaining recommendations are presently at various stages of processing as per decisions taken thereon.

Lease of defence land to IDSA

2606. SHRI NAND KUMAR SAI: Will the Minister of DEFENCE be pleased to state:

(a) whether Ministry of Defence has accorded sanction for grant of lease of defence land out of GLR Sy. No. 274, Delhi Cantonment to the Institute for Defence Studies and Analysis;

(b) if so, the details thereof, along with the details of terms and conditions of the lease agreement;

(c) whether IDSA has obtained sanction for construction from Delhi Cantonment Board;

(d) if so, the details in this regard; and

(e) if not, the reasons therefor and the details of action taken by Government against IDSA for violation of lease terms?